IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-1237(PB)/2018

IN THE MATTER OF:
Edelweiss Asset Reconstruction Co. Ltd. .... Petitioner/Applicant
v.
Angad Infrastructure Pvt. Ltd. .... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 23.11.2022

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Mr. Sanjay Bhatt & Ms. Apoorva Chowdhury, Advs.
For the EARC	Mr. Aditya Vasishta & Mr. Anand Singh Sengar, Advs.
For the Promoter	Mr. Gaurav Mitra, Mr. Apoorv Agarwal & Mr. Abhishek Kumar Jaiswal, Advs.
For the SICOM	Mr. Jay Savla, Sr. Adv. with Mr. Prabhat Chaurasia, Advs. In CA-702/2019 & IA-111/2021

ORDER

Mr. Aditya Vashisth, Ld. Counsel for the Petitioner states that there is a proposal for settlement which is under consideration. He seeks to file vakalatnama and also an affidavit on the basis of instructions given by the Edelweiss Asset Reconstruction Company. The counsel for the RP states that Edelweiss Asset Reconstruction Company has informed that some talks are going to resolve the matter but the details are not clear. In the mean while Mr. Jay Savla, Ld. Sr. Counsel for the SICOM Ltd. pressed his application (**CA-702/2019**) along with Mr. Anuj Tyagi, Ld. Counsel for the IFCI respectively. In view of the request by the Edelweiss Asset

Reconstruction Company, we are inclined to adjourn the matter to enable Ld. Counsel for the Petitioner to file vakalatnama and status report and affidavit positively well before the next date of hearing i.e. 29.11.2022.

The proposal, if any, should be shared with all the parties including the applicants in the pending applications i.e. the SICOM and IFCI.

At request of Ld. Counsels for the parties, list the matter for a physical hearing on 29.11.2022.

- sd

(RAMALINGAM SUDHAKAR)
PRESIDENT

- sd

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

23.11.2022
Ritu Sharma